

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

R.A.No.124/93

Date of order:26.08.1993.

O.A.No.2171/91

Technical Executive (Anti Pollution) Applicants
Welfare Association.

versus

Prawin W. Desai & Ors. Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicants : Sh. Kanwar C.M. Khan, counsel

For Respondent No.1 : Sh. G.D. Gupta, counsel

For official respondents: Sh. O.N. Trisal, counsel

ORDER(ORAL):

(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

This is an application seeking review of the judgement dated 22.1.1993 by a Bench of this Tribunal consisting of Hon'ble Sh. P.K. Kartha, Vice-Chairman(as he then was) and one of us(Hon'ble Sh. B.N. Dhoundiyal, Member(A)) in O.A.No.2171/91.

The aforementioned O.A. was filed by some Motor Vehicle Inspectors working under the Delhi Administration. They felt aggrieved by the order dated 12/13.12.1990 whereby the respondents authorised the

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Pollution Level Test Inspectors to exercise all the powers of Motor Vehicle Inspectors. They apprehended that they may be a merger of the two different cadres, thereby jeopardizes their future chances of promotion.

This Tribunal by a very well considered judgement disposed of the O.A. In Paragraph 19 of the judgement, it has been observed that:

"In view of the above, the application is disposed of with a direction to the respondents that while assigning duties to MVIs and PLTIs, it should be ensured that the persons concerned are properly equipped for performing the duties assigned to them. The respondents should further ensure that the seniority and promotional prospects of the persons belonging to each category will remain unaffected by the assignment of such duties."

We have gone through the judgement more than once and our feeling is that the Bench passed a just and proper judgement to save guard the interest of the applicants before it. No error apparent on the face of record is discernible in terms of Order XLVII Rule 1 of C.P.C. The review application is, therefore, rejected. There will be no orders as to costs.

B.N. Dhundiyal
(B.N. Dhundiyal)

Member(A)

S.K. Dhaon
(S.K. Dhaon)

Vice-Chairman

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